

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORDERS OF THE BENCH**

**Date of Order: 21.11.2012**

**OA No. 762/2012**

Mr. P.N. Jatti, counsel for applicant.

Having heard the submissions advanced on behalf of the applicant and upon perusal of the impugned order dated 26.10.2012 (Annexure A/1) it appears that the applicant was called upon to make his representation/ submission in writing, if he wishes to do so, within a period of 15 days of receipt of this order, and it is also not disputed that this period came to an end and the respondents have extended the time to file representation/ submission.

2. In our considered view, this Original Application deserves to be dismissed being premature since the liberty is given to the applicant to make his representation/ submission in writing. It is for the applicant to avail this opportunity and make representation/ submission in writing. This Tribunal needs not to pass any order at this stage.

3. Accordingly, the present Original Application is dismissed being premature.

*Anil Kumar*  
(ANIL KUMAR)  
MEMBER (A)

*K.S. Rathore*  
(JUSTICE K.S. RATHORE)  
MEMBER (J)

Kumawat